

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO. 4732/2025

DINESH KUMAR JALDHARI

APPELLANT(S)

VERSUS

STATE OF CHHATTISGARH

RESPONDENT(S)

[HEARD BY :- HON'BLE ARAVIND KUMAR AND HON'BLE N.V. ANJARIA, JJ.]
(IA No. 173619/2025 - EXEMPTION FROM FILING O.T.)

Date : 13-11-2025 This matter was called on for pronouncement of judgment today.

For Appellant(s) : Ms. Varnika Gupta, Adv.
Ms. Jaspreet Gogia, AOR
Ms. Srishti Choudhary, Adv.
Mr. Karanvir Gogia, Adv.
Mr. Yuvraj Gogia, Adv.
Ms. Shivangi Singhal, Adv.
Mrs. Indira M (Marla Batta), Adv.

For Respondent(s) : Ms. Ankita Sharma, AOR
Mr. Arjun D Singh, Adv.
Ms. Ishika Neogi, Adv.

1. Hon'ble Mr. Justice N.V. Anjaria has pronounced the non-reportable judgment of a Bench comprising Hon'ble Mr. Justice Aravind Kumar and His Lordship.

2. The appeal is partly allowed in terms of signed non-reportable judgment.

3. The relevant portion of the judgment is as under:

"The conviction of the appellant recorded by the trial court and affirmed by the High Court is resultantly upheld. At the same time, the sentence imposed on the appellant is of 7 years' rigorous imprisonment which is maximum sentence prescribed under Section 10 of the POCSO Act. The appellant has so far undergone imprisonment for about 4 years and 5 months. In the totality of the facts and circumstances, the Court is inclined to reduce the sentence requiring the appellant

to undergo the rigorous imprisonment for 6 years, instead. The imposition of fine of Rs.6000/- and the simple imprisonment of one year in default of payment of fine would stand."

4. Pending application(s) are disposed of.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)

(Signed non-reportable judgment is placed on the file)